IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 422/2016

IN THE MATTER OF:

Bank of Baroda

Applicant/Petitioner

Metaphor Exports Pvt. Ltd.

Respondent

Order under Section 433(e), 434 & 439

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Sahil, Advocate

For the Respondents:

Mr. K.K. Vashishth, Advocate

ORDER

Learned counsel for the parties have stated that talks for amicable settlement are in progress and therefore, the matter may be adjourned to facilitate settlement.

List for further consideration on 23.10.2017.

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

- Scl.

(DEEPA KRISHAN) MEMBER(TECHNICAL)

10.10.2017 Vincet